



**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**WP(C) No.32 of 2020**

RINKI

PETITIONER

VERSUS

STATE OF SIKKIM AND OTHERS

RESPONDENTS

**Date: 12.08.2024**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Petitioner      Mr. Bhusan Nepal, Advocate.  
                                 Ms. Pema Dechen Bhutia, Advocate.  
                                 Petitioner present in person.

For Respondents

R-1 to R-4      Mr. Zangpo Sherpa, Additional Advocate General.  
                                 Mr. Shakil Raj Karki, Government Advocate.  
                                 Mr. Passang Tshering Bhutia, Retainer (R-3).

R-5                      Ms. Rachhitta Rai, Advocate.

R-6                      None present.

**ORDER**

**1.**                      None appears for the Respondent No.6, however, it is informed by Learned Counsel for all parties that they are aware that the father of the Learned Deputy Solicitor General is critically ill and hospitalized at Siliguri, West Bengal and the assisting Counsel is unable to appear before this Court due to landslide, resulting in road blocks.

**2.**                      It is submitted by Learned Counsel for the parties that this Court, while considering the report of the Committee, dated 03-12-2019, at Paragraphs 4, 5 and 6 of the Order dated 03-04-2024, directed as follows;

**"4.**                      Having heard Learned Counsel for the parties and given due consideration to the submissions, the Committee report, dated 03-12-2019, is accordingly quashed and set aside."

**5.**                      The State-Respondents, as undertaken by them, shall constitute a Committee in terms of the Rules of 2001 to look into the grievances of the Petitioner.

**6.**                      Let the Committee be constituted within one week from today and the report be submitted within four weeks' thereafter."

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**3.** In compliance to the Order *supra*, a new Committee was constituted. The new Committee has since furnished its report dated 19-07-2024. The report has been filed before this Court on 29-05-2024.

**4.** It is jointly submitted by Learned Counsel for the parties that in view of the constitution of the fresh Committee and fresh report submitted thereto, the instant Writ Petition is infructuous and may be dismissed as such. That, the Petitioner seeks to assail the Committee report dated 19-07-2024 by taking appropriate steps.

**5.** On due consideration of the submissions and perusal of the report of the Committee dated 19-07-2024, the Writ Petition stands disposed of as infructuous.

**Judge**  
12.08.2024

ds/sdl